

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 413 of 2018

IN THE MATTER OF:

Ramanathan Bhuvaneshwari

...Appellant

Present:

**For Appellant: Mr. A. S. Sathish Kumar, Advocate.
 Ms. Ramanathan Bhuvaneshwari, Resolution
 Professional.**

ORDER

31.07.2018: This appeal has been preferred by Ms. R. Bhuvaneshwari, Resolution Professional against order dated 17th July, 2018 passed by the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench in C.P. (IB) No. 255/16 & T.P. No. 106/17. From the said case it appears that on hearing the parties, the Adjudicating Authority has adjourned the case for 31st July, 2018. The counsel for the Resolution Professional submitted that three Interlocutory Applications Nos. 31/18, 134/18 and 118/18 have been preferred by the Resolution Professional, which were heard together on number of dates but no order has been passed. Even on hearing the parties on 17th July, 2018 matter was again posted for 31st July, 2018, though hearing has been concluded.

2. At this stage we are not inclined to pass any observation, as no decision has taken by the Adjudicating Authority and the matter has already been heard. However, if on 31st July, 2018 no final order is passed in I.A. Nos. 31/18, 134/18 and 118/18, in such case, the Adjudicating Authority will ensure urgent disposal of the applications immediately, hearing having already completed and as the Corporate Insolvency Resolution Process is required to be completed within the prescribed period.

3. The appeal stands disposed of with aforesaid observations and directions.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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